

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

N E W D E L H I

R. A. 33/91 In
O.A. No. 2294/90
T.A. No.

199

DATE OF DECISION 18.3.1991.

Shri Rajeev Kumar Saxena

Petitioner

Advocate for the Petitioner(s)

Versus

Union of India & Others

Respondent

Advocate for the Respondent(s)

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The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. D.K. Chakravorty, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

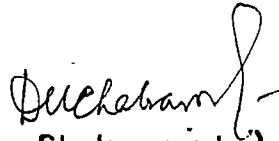
(Judgement delivered by Hon'ble
Mr. P.K. Kartha, Vice-Chairman)

The petitioner is the original applicant in OA-2294/90 which was disposed of by judgement dated 4.1.1991. In OA-2294/90, he had prayed for quashing the order dated 26.10.1990 and to direct the respondents to allow him to complete his normal tenure of Stores Officer upto 3rd September, 1991. After going through the records of the case and considering the rival contentions, the Tribunal did not find any merit in the application and the same was dismissed. The interim order passed on 6.11.1990, directing the respondents

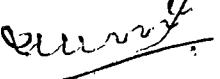
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to maintain status quo during the pendency of the application, was also vacated.

2. After carefully going through the review petition, we do not see any error apparent on the face of the judgement. The applicant has also not brought to our notice any fresh facts warranting a review of the judgement. In case the applicant is aggrieved by the decision of the Tribunal, the proper course for him would be to prefer an appeal to the Supreme Court and not to reagitate the matter of filing a review petition. The petition is, accordingly, rejected.


(D.K. Chakravorty)

Administrative Member


(P.K. Kartha)

Vice-Chairman (Jud1)